

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9790-9791/2019

(Arising out of impugned final judgment and order dated 12-09-2019 in A482 No. 37761/2016 12-09-2019 in A482 No. 39280/2016 passed by the High Court Of Judicature At Allahabad)

CHHAYA RAI SINGHANI ETC.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 16-12-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. S.D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Mr. Ramkripal Singh, Adv.
Mr. Jitender Singh, Advocate
Ms. Surbhi Shukla, Adv.

For Respondent(s) Mr. Ajay Kumar Mishra, Sr. Adv.
Mr. Shahbaaz Jameel, Adv.
Mr. Kausar Raza Faridi, AOR

Ms. Lhingneivah, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter is circulated by the learned counsel for the petitioners seeking four weeks' adjournment for filing rejoinder affidavit.

There is no need to file rejoinder affidavit in these matters.

List the matters after four weeks.

(GEETA AHUJA)
COURT MASTER (SH)

(ANAND PRAKASH)
BRANCH OFFICER